CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 2611/2002

This the 9th day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Onkar Prasad Saxena, S/o Shri Babu Ram Dana, R/o H.No.239 (RPS), DDA Flats, Opposite Khanpur Depot, New Delhi - 110 062,

.....Applicant

(By Advocate: Sh. Rajesh Goyal)

Versus

- Department of Eucation, through: its Secretary, Government of Madhya Pradesh, Ballabh Bhawan, Bhopal, Madhya Pradesh,
- 3. The Commissioner/Director,
 Department of Public Instructions,
 Education Department,
 Maharana Pratap Nagar, Estt.II,
 Bhopal, Madhya Pradesh.

.....Respondents

(By Advocate: Sh. S.Rajappa)

ORDER (ORAL)

Applicant has filed this OA seeking the following reliefs:-

- a) Direct the respondents to discharge the pension liability by making a lump sum payment by drawing a demand draft in favour of Kendriya Vidyalaya Sangathan, New Delhi along with interest as per letters dated 28.11.95, 15.2.96, 5.3.98 and 8.7.2002 and Resp. No.1 on receiving the amount aforesaid, pay to the applicant.
- b) Pass any such or further order or orders as this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case.
- 2. The facts in brief are that the applicant before joining Resp. No.1 had worked with Department of Education of the

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Govt, of M.P. Applicant had made a request to Resp. count his period of service which he had rendered while serving in Education Department of M.P. He had also referred to Annexure F-4 passed by Govt. of M.P. regarding counting of service for purpose of pension of the employees of Central Government and Central Autonomous bodies seeking absorption in Autonomous bodies under the State Government and vice versa and to convey the concurrence of this State Government to the reciprocal arrangement as suggested in Government of India, Department of Personnel and Administrative Reforms dated 11.10.84. Meaning thereby that the Principal, State of M.F. had agreed for reciprocal arrangement for the purpose of pension of the employee who had rendered service in the M.P. Government. However, as per the directions sought from t.his Court to State of M.F. is concerned, since this Court has no jurisdiction over the employees of State of M.P., so this Court cannot pass any order directing the State of M.F. Applicant may take necessary steps for recovery of his payment for the period he had worked under the Department of Education

- 3. Since State of M.P. is not under the jurisdiction this Tribunal, so this OA cannot be maintained here. However, it is made clear that as and when the proceeds are received by the Kendriya Vidyalaya Sangathan, they will reimburse the same to applicant.
- 4. OA is accordingly disposed of.

of the Govt. of M.P.

KULDIP SINGH Member (J)